

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH



No. OA 350/1535/2017

Date of order : 13.11.2017

Present: Hon'ble Ms. Manjula Das, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

PURNENDU SHAW
S/o Sri Chandra Deo Shaw,
Working for gain as Helper-II,
C&W/CP Mechanical Department,
Working station - Chitpur Depot,
Eastern Railway,
R/o 91/3 Ram Das Nandi Lane,
Tegharipara (Sasthitala),
P.O. & P.S. - Nabadwip,
Dist.-Nadia,
Pin - 741302.

APPLICANT
VERSUS

1. The General Manager
Eastern Railway
Fairlie Place,
17 N.S.Road,
Kolkata - 700001.
2. The Sr. Dy. General Manager
Eastern Railway,
Fairlie Place,
17 N.S.Road,
Kolkata - 700001.
3. The General Manager,
Eastern Railway,
Railway Recruitment Cell,
56 Chittaranjan Avenue,
Kolkata - 700012.

...RESPONDENTS.

For the applicant : Mr. D. Lahiri, counsel
Mr. A. Ahmed, counsel

For the respondents : MR. S. Banerjee, counsel

O R D E R (ORAL)

Ms.Manjula Das, Judicial Member

Heard Mr.D.Lahiri, Id. Counsel along with Mr.A.Ahmed, Id. Counsel appearing for the applicant and Mr.S.Banerjee, Id. Counsel appearing for the respondents.

2. This OA has been filed by the applicant under Section 19 of the A.T. Act, 1985 praying for allowing him to participate in the second round of the selection process for the post of Station Master by organizing a separate examination.
3. Mr.Lahiri fairly submitted that the grievance of the applicant will be more or less addressed if a direction is issued to the respondents to consider the representation preferred by the applicant on 8.10.2017 (Annexure A/4 to the OA) and pass appropriate orders within a specific time frame. Id. Counsel for the respondents submits that he has no objection if such prayer is allowed.
4. Accordingly without entering into the merits of the case, the OA is disposed of at the admission stage by directing the respondent No. 1 to consider the representation dated 8.10.2017, if any such representation has been preferred by the applicant and the same is still pending consideration and dispose it of by passing a well reasoned and speaking order within three months from the date of receipt of the copy of this order. The decision taken should be communicated to the applicant.
5. With the aforesaid observation and direction the OA is disposed of at the admission stage itself. No costs.

(JAYA DAS GUPTA)
ADMINISTRATIVE MEMBER

(MANJULA DAS)
JUDICIAL MEMBER

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